

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.318 OF 2021**

**In the matter of:**

Meena Jain, Prop Tanu Traders

Appellant

Vs

Silvertoan Papers Ltd

Respondent

**With**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.319 OF 2021**

**In the matter of:**

Sarita Jain, Prop, Pratham Traders

Appellant

Vs

Silvertoan Papers Ltd

Respondent

**With**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.320 OF 2021**

**In the matter of:**

Ankur Jain

Appellant

Vs

Silvertoan Papers Ltd

Respondent

**Present:**

Mr Jay Savla, Sr. Advocate, Mr Prabhat Chaurasia, Advocate for appellant.

**ORDER**

**16.04.2021:** Identical impugned orders have been passed by the Adjudicating Authority, National Company Law Tribunal, New Delhi, Bench VI which have been assailed in Company Appeal (AT)(Insolvency) No.318, 319 and 320 of 2021, The bunch of appeals is clubbed for hearing.

2.

In terms of the impugned orders applications preferred by Appellants under Section 9 of I&B Code have been dismissed primarily as being barred by limitation. One of the common issues raised in these appeals is that there is acknowledgement of debt in the Statement of Account and the finding in regard to the debt being barred by limitation is unsustainable.

Issue notice upon the Respondents. Appellant to provide Mobile No and email ID of the Respondents within one week. Service may be effected through any available mode.

Post the Appeals for admission (after notice) on **21<sup>st</sup> May, 2021.**

**(Justice Bansi Lal Bhat)**  
**Acting Chairperson**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/gc**